

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 363/91, 364/91 & 365/91
T.A.NO.

DATE OF DECISION 25.3.98

Union of India & Ors. **Petitioner**

Mr. N.S. Shevde **Advocate for the Petitioner [s]**

Versus

Shri Ahmed Nazir Ahmed & Ors. **Respondent**

Mr. K.K. Shah **Advocate for the Respondent [s]**



CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. P.C. Kannan : Member (J)

O.A.363/91

1. Union of India
Through:
General Manager,
Western Railway,
Churchgate,
Bombay.
2. Chief Engineer (C)
Western Railway,
Ahmedabad Railway Station,
2nd Floor, New Building,
Ahmedabad.
3. Director (E)
Railway Board, Rail Bhavan,
New Delhi.

: Applicants

Advocate : Mr.M.E.Shevde

Versus

Sardar Ahmed Aziz Ahmed
2/75, Jamalpur Bagathiya,
Jamalpur Gayanwak Haveli
Jamalpur, Ahmedabad.

: Respondent

Advocate : Mr.K.K.Shah

O.A.364/91

1. Union of India
Through: General Manager,
Western Railway, Churchgate,
Bombay.
2. Chief Engineer (C)
Western Railway,
Ahmedabad Railway Station,
2nd Floor, New Building,
Ahmedabad.
3. Director (E)
Railway Board, Rail Bhavan,
New Delhi.

: Applicants

Advocate: Mr.N.S.Shevde

Versus

Punja Jawa,
Watchman, Office of the
Inspector of Works (C)

Western Railway,
Ahmedabad.

: Respondent

Advocate: Mr. K.K.Shah

O.A. 365/91

1. Union of India
through: General Manager,
Western Railway,
Churchgate, Bombay.
2. Chief Engineer(C)
Western Railway,
Ahmedabad Railway Station,
2nd Floor, New Building,
Ahmedabad.
3. Director (E)
Railway Board, Rail Bhavan,
New Delhi.

: Applicants

Advocate Mr. N.S.Shevde

Versus



Fazal Rupa,
Khalasi,

Office of the Inspector of Works(C)
Western Railway, Ahmedabad.

: Respondent

Advocate Mr.K.K.Shah

ORDER

O.A.363/91, O.A.364/91
& O.A. 365/91

Date: 25.3.98

Per: Hon'ble Mr.V.Radhakrishnan : Member(A)

Heard Mr.N.S.Shevde, the learned counsel
for the applicants. The respondents namely;
Railway Administration has sought a direction
to quash and set aside the judgment/order dated
3.1.91 passed by the Presiding Officer, Labour
Court No.11, Ahmedabad as at Annexure A-1. It is

: 4 :

now well settled by the judgment of the Hon'ble Supreme Court in the case of Krishna Prasad Gupta vs. Controller Printing and Stationary (1996) 1 SCC-69 and subsequent judgments that this Tribunal has no jurisdiction to pass such orders as sought for.

Mr. Shevde agrees to this and requests that the papers may be returned to the Railways so that they may pursue the matter before the appropriate

AD BE 714081
In the light of the submission of Mr. Shevde,
stands disposed of. In view of the final
disposal, interim order stands vacated. The papers
may be returned to Mr. Shevde. No costs.

Sd/-

(P. C. Kannan)
Member (J)

Sd/-

(V. Radhakrishnan)
Member (A)

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